

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6473/2019

(Arising out of impugned final judgment and order dated 09-04-2019 in CRLA No. 133/1991 passed by the High Court of Judicature at Allahabad)

MANOHAR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 83314/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 83313/2019 - EXEMPTION FROM FILING O.T.)

WITH Cr1.A. No. 248/2020

Date : 28-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. D. N. Dubey, Adv.
Mr. A. Baskar, Adv.
Mr. A. Bhasme, Adv.
Dr. Bheem Pratap Singh, Adv.

Mr. Shashank Shekhar Singh, AOR

For Respondent(s)

Mr. Shashank Shekhar Singh, AOR

Mr. Abhishek Singh, Adv.
Mr. Alok Singh, Adv.
Mr. Anurag Singh, Adv.
Mr. Rudra Vikram Singh, Adv.
Ms. Manju Jetley, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

**In view of letter circulated by the learned counsel
for the respondent No.1 seeking adjournment on the ground
of personal difficulty of the counsel, adjourned for one
week.**

**(ANITA MALHOTRA)
AR-CUM-PS**

**(AVGV RAMU)
COURT MASTER**